

[Placed in Library See. No LT. 8132/95]

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :-

- (i) The Vijaya Bank Officer (Employees) Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. 1107 in Gazette of India dated the 20th May, 1995 together with a corrigendum thereto published in Gazette of India dated the 10th June, 1995.
- (ii) The Union Bank of India Officer (Employees) Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. CO:IRD:10085/95 No. OAR-I in Gazette of India dated the 15th April, 1995 together with a corrigendum thereto published in gazette of India dated the 22nd July, 1995.

(12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library See. No LT. 8133/95]

- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India, Calcutta, for the year 1994-95. alongwith Audited Accounts, under sub-section (5) of section 29 and sub section (5) of section 31 of the Industrial Reconstruction Bank of India Act. 1984.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Reconstruction Bank of India, Calcutta, for the year 1994-95.

[Placed in Library See. No LT. 8134/95]

(14) A copy each of the following papers (Hindi and English versions) :-

- (i) The Interim Report of the Fifth Central Pay Commission (Interim relief and merger of dearness allowance for Central Government Employees) May, 1995.

[Placed in Library See. No LT. 8135/95]

- (ii) The Fifth Central Pay Commission (Interim Relief to Pensioners).

[Placed in Library See. No LT. 8136/95]

(15) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st March, 1995 alongwith Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

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**15.19 hrs.**

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (No.2) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 22nd August, 1995 and transmitted to the Rajaya Sabha for its recommendations and to state that this House has not recommendations to make to the Lok Sabha in regard to the said Bill."

**15.20 hrs.**

COMMITTEE ON PRIVATE MEMBERS' BILLS  
AND RESOLUTIONS  
MINUTES

[English]

SHRI SURAJBHANU SOLANKI (Dhar) : Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the Forty-fourth and forty-fifth sittings of the committee on Private Members' Bill and Resolutions held during the current session.

**15.20½ hrs**

Public Accounts Committee—  
Hundred and Seventh Report

[Translation]

SHRI RAM NAIK (Bombay-North) : Sir, I beg to present the Hundred and Seventh Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Salar Jung Museum, Hyderabad.

**15.21 hrs.**

Committee on Government Assurances Thirty-Second and Thirty-Third Reports

[Translation]

SHRI BASUDEB ACHARIA (Bankura) : Sir, I beg to present Thirty-Second and Thirty-Third Reports (Hindi and English versions) of the Committee on Government Assurances.

**15.22 hrs.**

Statement by Minister

Agreement Between Doordarshan and Turner International INC. (C.H.N), Atlanta, U.S.A.